

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 15th December, 1953, agreed without any amendment to the Banking Companies (Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 3rd December, 1953."

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that Shri Sibnarayan Singh Mahapatra completed 60 days of continuous absence on the 28th November 1953. He has now sent an application for leave of absence which briefly is as follows:

"With due respect to you and to the House of the People, I am to state that due to my illness and under medical advice I could not attend any sitting of the House since the 3rd August, 1953, nor could take permission of the House.

I most respectfully seek your kind permission and that of the House to remain absent from the sittings of the House from the 3rd August 1953, till the end of this Session."

Is it the pleasure of the House that the absence of Shri Sibnarayan Singh Mahapatra for 60 days from the 3rd August to 28th November 1953 be condoned and that permission be granted to him for remaining absent from all meetings of the House till

the end of the current session, as requested by him.

Hon. Members: Yes, yes.

Shri B. S. Murthy (Eluru): How many times has he absented himself, Sir?

Mr. Speaker: He says in his application it is for 60 days, from 3rd August, and the ground given is continuous illness which prevented him even from writing.

Now, I take it that the House sanctions it.

Hon. Members: Yes, yes.

Absence was condoned and leave granted.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE OF N.C.C.

The Deputy Minister of Defence (Shri Satish Chandra): I beg to move:

"That in pursuance of subsection (i) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to be members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

Mr. Speaker: The question is:

"That in pursuance of subsection (i) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to be members of the Central Advisory